

साख तथा कृषि मंत्रालय में राज्य मंत्री
(डा० राम सुभग सिंह) : (क)

रूपये

(१) पहली योजना .	१,०४,५२,२५६
(२) दूसरी योजना .	७०,२५,०४३
(३) तीसरी योजना .	६३
(क) १९६१-६२ .	२५,२२,५५५
(ख) १९६२-६३ .	२५,३०,६३६
(अनुमानित)	

(ख) निम्न राज्य टिड्डियों से प्रभावित हैं :—

धम्मू और काश्मीर, हिमाचल प्रदेश और दिल्ली के संघीय क्षेत्र, बिहार, उत्तर प्रदेश, राजस्थान, मध्य प्रदेश, गुजरात और पंजाब ।

भारत में उसके पश्चिमी देशों से आने वाले विदेशी टिड्डी दलों को रोका नहीं जा सकता, लेकिन भारत के नियत महसूल क्षेत्र और राज्यों में क्रमशः केन्द्रीय और राज्यीय टिड्डी विरोधी संगठनों ने टिड्डियों को बरबाद करने के लिए तुरन्त नियंत्रण उपाय किये हैं। उड़ते और बैठे हुए अनेक दलों को नष्ट कर दिया गया। सभी प्रभावित स्थानों में स्थिति भली प्रकार नियंत्रण में है। अंडों से बच्चे निकलते ही उनको नष्ट करने के लिए पर्याप्त प्रबन्ध किये हुए हैं।

(ग) जी, हां ।

(घ) राजस्व और अन्य विकास विभागों के स्थानीय कर्मचारियों के सहयोग से उत्तर प्रदेश कृषि विभाग की वनस्पति रक्षा सेवा ने कीटनाशी दवाइयों के फुहारने और बुरकने के द्वारा बैठे टिड्डी दलों को बरबाद करने के तुरन्त उपाय किये ।

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भारतीय रेलवे में नियुक्तियां

१२३५. श्री कृष्ण देव त्रिपाठी : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) रेल मंत्रालय के अन्तर्गत विभिन्न क्षेत्रीय रेलवे आयुगों एवं अधिकारियों द्वारा भारतीय रेलों में काम करने के लिये कितने कर्मचारियों की नियुक्ति अप्रैल, १९५७ से मार्च, १९६२ तक की गई;

(ख) इन नियुक्तियों में कितने मुसलमान, एंग्लो-इण्डियन, अनुसूचित जाति और पिछड़े वर्ग के व्यक्ति अलग-अलग संख्या में थे; और

(ग) उक्त अवधि में नियुक्त किये गये व्यक्तियों में भारत सरकार द्वारा घोषित अनुसूचित जातियों की उपजातियों में से प्रत्येक के कितने व्यक्ति थे ?

रेलवे मंत्रालय में उपमंत्री (श्री शाहनवाज खां) : (क) सूचना मंगायी जा रही है और सभा-पटल पर रख दी जायेगी ।

(ख) (१) मुसलमानों के लिए कोई आरक्षण नहीं है ।

(२) एंग्लो-इण्डियनों के लिए जो आरक्षण निर्धारित था वह २६-१-१९६० से समाप्त हो गया। अप्रैल, १९५७ से २५ जनवरी १९६० तक की सूचना मंगायी जा रही है और सभा-पटल पर रख दी जायेगी ।

(३) अनुसूचित जातियों के सम्बन्ध में सूचना मंगायी जा रही है और सभा-पटल पर रख दी जायेगी ।

(४) पिछड़े हुए वर्गों के लिए कोई आरक्षण नहीं है ।

(ग) जाति के आधार पर आंकाड़े नहीं रखे जाते ।

Bengal Flying Club

1236. Shri Karjee: Will the Minister of Transport and Communications be pleased to state:

(a) whether Government are aware of the fact that the Bengal Flying Club is going to be abolished very soon due

to malpractices, financial irregularities and shortage of funds;

(b) whether it is also a fact that the club was proposed to be shifted from Barrackpore to Behala for the sake of economy and construction of runways and hangars was started there in 1950, but the transfer could not be given effect to due to the objections of some of the office bearers;

(c) whether Government took any step at any time in the past to save the club from abolition and find out the causes of malpractices and financial irregularities; and

(d) if so, what were those steps and what was the result?

The Deputy Minister in the Ministry of Transport and Communications (Shri Bhagavati): (a) As far as Government are aware, there is no proposal under consideration, to abolish the Bengal Flying Club.

(b) Yes, Sir, it was proposed to shift the Club from Barrackpore to Behala on operational grounds. Government is not aware of any objection from the office bearers of the Club to its shifting to Behala. The construction work at Behala was started only in 1959. The airfield is nearing completion and may be ready for operations after electricity and water supply have been made available.

(c) Certain irregularities in the affairs of this Club came to the notice of Government in the past, when necessary steps were taken to remedy the position.

(d) In the year 1950-51, Government came to know of mis-management and financial irregularities done at the Club. An officer of the Civil Aviation Department was specially deputed to check the Club's accounts on the spot and to investigate into the affairs of the Club. His investigation revealed that the then President of the Club was mainly responsible for these irregularities. A special Committee Meeting of the Club was thereafter arranged and the President of the Club was persuaded to resign from his post.

A new Managing Committee was appointed.

2. In the year 1955-56, certain financial irregularities were noticed by an officer of the Civil Aviation Department during the course of his inspection of the Club. These were immediately brought to the notice of the Managing Committee of the Club and they were directed to remove these irregularities and organise the Club properly. Payment of subsidy to the Club was also withheld for some time, but was released after the Club showed improvement.

3. In 1960-61, some irregularities in regard to the working of this Club came to notice. An officer of the Civil Aviation Department was specially deputed to investigate into the affairs of the Club. His investigation has revealed certain financial irregularities and fictitious logging of flying hours. Steps are now being taken, in consultation with the State Government, to re-organise the Club and provide for necessary safeguards against repetition of any financial irregularities in future.

Family Planning

1237. Shri Vishwa Nath Pandey: Will the Minister of Health be pleased to state:

(a) the steps that have been taken to associate village Panchayats in the work of family planning; and

(b) what arrangements have been made for distribution of contraceptives and literature on family planning at village level?

The Minister of Health (Dr. Sushila Nayar): (a) and (b). Family Planning Orientation Camps each of three days' duration are held specially for lay people and village group leaders to create a background of acceptance of the family planning programme in the rural areas. Family Planning services are now being provided at every primary health centre and also three sub-centres attached to each primary health centre. Contracep-